

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ "एकल सदस्यीय", चण्डीगढ़
**IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH BENCH
'SMC' CHANDIGARH**

श्रीमती दिवा सिंह, न्यायिक सदस्य
BEFORE: SMT. DIVA SINGH, JM

आयकर अपील सं./ITA No. 1258/CHD/2019

निर्धारण वर्ष / Assessment Year : 2011-12

Shri Satyawan, H.No. 280, Block No. 85, Village Nagura, Jind.	बनाम VS	The ITO, Ward-1, Jind.
स्थायी लेखा सं./PAN No: DEIPS9534G		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

आयकर अपील सं./ITA No. 1259/CHD/2019

निर्धारण वर्ष / Assessment Year : 2011-12

Shri Dayanand, S/o Shri Hukam Singh, Ward No. 15, Modern Colony, Safidon, Jind.	बनाम VS	The ITO, Ward-1, Jind.
स्थायी लेखा सं./PAN No: ATUPD6915A		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारित की ओर से/Assessee by : Shri Nikhil Goyal, C.A. &
Shri Ashok Goyal, C.A.

राजस्व की ओर से/ Revenue by : Shri Ashok Khanna, Addl. CIT

सुनवाई की तारीख/Date of Hearing : 20.05.2021

उद्घोषणा की तारीख/Date of Pronouncement : 21.05.2021

Hearing conducted via Webex

आदेश/ORDER

By the present appeals, the assessees assail the correctness of the order dated 17.07.2019 and 28.06.2019 respectively of CIT(A), Hissar pertaining to 2011-12 assessment year on various grounds.

2. However at the time of hearing, ld. AR submitted that the assessees have availed of "The Direct Tax Vivad Se Vishwas Scheme, 2020" by way of filing

applications which have been accepted by the Department by issuance of Forms No.

3. Copies filed. In these circumstances, relying upon the applications, both dated 17.05.2021 prayer for withdrawal of the appeals is made.

3. The ld. Sr.DR Shri Ashok Khanna on a perusal of record had no objection to the prayer of the assessee.

4. I have heard the submissions and perused the material on record. In the aforementioned peculiar facts and circumstances considering the record and the submissions, the appeals of the assesseees are dismissed as withdrawn. Said order was pronounced at the time of virtual hearing itself in the presence of the parties via Webex.

5. In the result, the appeals of the assesseees are dismissed as withdrawn.

Order pronounced on 21st May,2021.

Sd/-

(दिवा सिंह)

(DIVA SINGH)

न्यायिक सदस्य/Judicial Member

“पूनम”

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant 2.प्रत्यर्थी/ The Respondent 3.आयकर आयुक्त/ CIT 4.आयकर आयुक्त (अपील)/ The CIT(A) 5.विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH 6.गार्ड फाईल/ Guard File

आदेशानुसार/ By order,
सहायक पंजीकार/ Assistant Registrar